

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
AHMEDABAD BENCH

O.A. No. 455/93
T.A. No.

DATE OF DECISION 7-9-93

Shri V.J. Joshi Petitioner

Shri B.B. Gogia Advocate for the Petitioner(s)

Versus

Union of India and Others Respondent

Shri Akil Kureshi Advocate for the Respondent(s)

CORAM :

The Hon'ble Mr. N.B. Patel Vice Chairman.

The Hon'ble Mr. V. Radhakrishnan Member (A)

1. Whether Reporters of local papers may be allowed to see the Judgement ?
2. To be referred to the Reporter or not ?
3. Whether their Lordships wish to see the fair copy of the Judgement ?
4. Whether it needs to be circulated to other Benches of the Tribunal ?

Shri Vijaykumar Jayantilal Joshi
T.B. Colony, Gondal Road, Rajkot.

Applicant.

Advocate Shri B.B. Gogia

Versus

1. Union of India
Through Its Secretary
Telecom Department
Government of India,
Sanchar Bhavan, New Delhi
2. Assistant Engineer (Switch Room)
Jubilee Baug Exchange
Department of Telecommunication
Rajkot.
3. Divisional Engineer
Jubilee Baug Exchange,
Department of Telecommunication,
Rajkot.

Respondents

Advocate Shri Akil Kureshi

O R A L J U D G E M E N T

In

O.A. 455 of 1993

Date: 7-9-93.

Per Hon'ble Shri N.B.Patel

Vice Chairman.

By order dated 17th December 1992, (Annexure A-11)

the applicant is awarded the punishment of removal from service by the Disciplinary authority. The applicant has preferred an appeal dated 18th January 1993 to the appellate authority. That appeal is still not decided but since more than six months have passed since the filing of the appeal, the applicant has approached this Tribunal for getting the

punishment order quashed. Mr Gogia states that the applicant will be satisfied at this stage, even if the appellate authority is directed to decide the appeal within a reasonable time. In the circumstances, we direct the appellate authority i.e., the respondent no.3, to decide the appeal filed by the applicant on or about 18th January 1993, within a period of one month from the date of the receipt of a copy of this order. The appellate authority is also directed to pass a reasoned order on the appeal filed by the applicant. On the disposal of the appeal, the result may be communicated to the applicant within a period of one week from the date of the decision by the appellate authority. In view of these directions, Mr. Gogia ~~seeks~~ ^{As per} permission to withdraw ^{This application} with liberty to approach the Tribunal again, in the event of the applicant being not satisfied with the result of the appeal. Permission granted, with liberty as prayed for. Application stands disposed of as withdrawn. No order as to costs.

Copy of the original Application is furnished to Mr. Kureshi, as requested by him.


(V. Radhakrishnan)
Member (A)


(N.B. Patel)
Vice Chairman.

*AS.

CENTRAL ADMINISTRATIVE TRIBUNAL

AHMEDABAD BENCH

AHMEDABAD.

Application No. 007/ASST/93 of 199

Transfer Application No. — Old writ Pet. No.

C E R T I F I C A T E

Certified that no further action is required to be taken and the case is fit for consignment to the Record Room (Decided).

Dated : 5-10-93

Countersigned : Justina 05-10-93

92 Section Officer/Court Officer

Sign. of the Dealing Assistant.

5-10-93

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

AT AHMEDABAD BENCH

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Oct 1st 1937

OF 19

NAMES OF THE PARTIES

Vijay Anand T. Joshi

VERSUS

21.0-F & others.

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